



2026:DHC:9183



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010434072026**+ **ARB.P. 1642/2026 & I.A. 25117/2026****GENERAL MANAGER NORTHERN RAILWAY & ORS.**

.....Petitioners

Through: Mr. Syed Abdul Haseeb CGSC
with Mr. Muhammad Aamir
Khan, Advs.

versus

**M/S LACHHI RAM AND SONS THROUGH PARTNER SH
AJAY KUMAR MITTAL**

.....Respondent

Through: Mr. Anupam Dwivedi, Advs.
Mob. No. 9891629964.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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12.10.2026

1. Mr. Anupam Dwivedi, learned Counsel has put in appearance on behalf of Respondent. He submits that he has no objection for appointment of the learned Arbitrator.

2. Learned Counsel appearing for both parties are *ad idem* that the matter may be referred to the arbitration.

3. Petitioner claims an amount of approximately Rs.10 lacs.

4. It is well settled that the scope of enquiry in proceedings under Section 11 of the Act is circumscribed to the prima facie existence of

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an arbitration agreement.

5. In the present case, there is no dispute with regard to the existence of the arbitration agreement.

6. Further, the parties are *ad idem* with respect to reference of the disputes to arbitration. Therefore, this Court finds no impediment in appointing a Sole Arbitrator.

7. Accordingly, Mr. Sameer Sharma, Advocate, (Mobile No. 9213857759), is appointed as the Sole Arbitrator to adjudicate the disputes arising between the parties. The learned Sole Arbitrator shall enter upon the reference within a period of three weeks from today.

8. Subject to disclosure in accordance with Section 12 of the Act, the learned Sole Arbitrator may proceed with arbitration proceedings under the aegis of and as per rules of the Delhi International Arbitration Centre¹.

9. The learned Sole Arbitrator shall be entitled to fees in accordance with the DIAC Rules, 2018.

10. The Respondents are at liberty to raise preliminary objections with respect to arbitrability/jurisdiction, if any, which shall be decided by the learned Sole Arbitrator in accordance with law.

11. Needless to state that the observations made hereinabove are



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solely for the purpose of deciding the present petition.

12. The Registry is directed to send a receipt of this order to Mr. Sameer Sharma, learned Arbitrator through all permissible modes including email.

13. The present petition stands disposed of in the above terms.

OM PRAKASH SHUKLA, J

OCTOBER 12, 2026/at